Private coaching centres

†1510. SHRI SANJAY RAUT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government is contemplating or proposes to make any law to regulate private coaching institutions;
 - (b) if so, by when and if not, the reasons therefor, and
- (c) whether these private coaching institutions are registered and the norms for fee and other facilities are fixed by Government?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) to (c) Private Coaching Institutes do not come under the purview of the Ministry of Human Resource Development. Many of these operate at the school level and hence are under the direct purview of the State Governments. Accordingly, all State Governments have been asked to take steps for effective regulation of such centres in the interests of the students.

Allocation and Expenditure on Various Posts under the Ministry

- 1511. SHRI C.P. NARAYANAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the details of physical and financial status of allocation and expenditure, during the last three years, on temporary, adhoc and contractual posts in each of the departments and agencies under the control of Ministry;
 - (b) the purpose of creating these posts and the reasons therefor,
 - (c) the representation of SC, ST and OBC in these posts; and
- (d) the reasons of differences, if any, between due and actual representation of SC, ST and OBC and the details of counter measures taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) to (d) The information is being collected and will be laid on the table of the House.

Status of Staff in Academic Institutions

- 1512. SHRI C. P. NARAYANAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
 - (a) the annual status of permanent, temporary and guest academic/non-

[†] Original notice of the question was received in Hindi.